

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:1951
ANSWERED ON:05.12.2012
PROCEDURE OF APPOINTMENT IN PSUS
Deshmukh Shri K. D.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the procedure of appointment to the topmost posts of PSUs along with the points considered at the time of appointment;
- (b) the details of the officers appointed to the topmost posts of PSUs during the last three years; PSU-wise;
- (c) whether the investigation into the charges of corruption levelled against these officers had been completed before making appointment to the topmost posts of the PSUs;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a): Public Enterprises Selection Board (PESB) advertises/circulates the top posts of PSUs after finalizing the Job Description in consultation with the Administrative Ministry/Department of the CPSE. After receipt of applications through proper channel, applicants are shortlisted by the PESB as per the laid down criteria of distribution among various categories. Generally 15 candidates are shortlisted for each post and called for the interview. Keeping in view the performance of candidates interviewed with special regard to their qualities of managerial capability, leadership, broad vision, track record, the available ACRs and the inputs given by the Administrative Secretary of the PSU, the Board recommends the person for appointment to the post to the Administrative Ministries/Departments.

The respective administrative Ministries/Departments obtain Vigilance Clearance from the authorities concerned in case of Candidate(s) recommended by the PESB and thereafter submit the proposal for approval of Competent Authority i.e. Appointments Committee of the Cabinet (ACC) in case of Schedule 'A' and 'B' PSUs and Minister-in-charge in case of Schedule 'C' and 'D' PSUs.

(b): The details of officers appointed to the top Posts i.e. Chairman & Managing Directors (CMDs) and Managing Directors in Schedule 'A' & 'B' Central Public Sector Undertakings (CPSUs) during the last three years, PSU-wise are given at Annexure-I.

(c) to (e): The appointments in Public Sector Undertakings are made only after receipt of the vigilance clearance from Central Vigilance Commission for persons working in Government/Public Sectors and Police Authorities in case of Private Candidates, as the case may be.